

**Shri B. S. Murthy (Kakinada—Reserved—Sch. Castes):** On a point of order. Is it in order for an hon. Member to speak in this House with something in his mouth?

**Mr. Speaker:** Order, order. It is only when a Minister represent another Minister in charge of a Ministry or a Department which is not his own and to which he is not attached, that he generally informs the House that he makes the motion on behalf of the other Minister; if the other Minister is present, he will move the motion himself. But when two Ministers are attached to the same Ministry, anyone can take this up, even though the other Minister is present and the motion has been tabled in his name.

#### COURT OF BANARAS HINDU UNIVERSITY

**The Minister in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall):** I beg to move:

"That in pursuance of sub-clause (xvii) of clause (1) of Statute 14 of the Statutes of the Banaras Hindu University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Court of the Banaras Hindu University."

**Mr. Speaker:** The question is:

"That in pursuance of sub-clause (xvii) of clause (1) of Statute 14 of the Statutes of the Banaras Hindu University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Court of the Banaras Hindu University."

*The motion was adopted*

#### Samsad (Court) of Visva—Bharati

**The Minister in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall):** I beg to move....

**Shri Ferose Gandhi (Rai Bareilly):** The Minister must say 'on behalf of Maulana Azad.....'

**Mr. Speaker:** No. To say 'on behalf of....' is not necessary.

**Dr. K. L. Shrimall:** I beg to move:

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951 (Act XXIX of 1951) read with clause (5) of Statute 10 of the First Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Samsad (Court) of the Visva-Bharati."

**Mr. Speaker:** The question is:

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951 (Act XXIX of 1951) read with clause (5) of Statute 10 of the First Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Samsad (Court) of the Visva-Bharati."

*The motion was adopted*

#### ELECTION OF DEPUTY-SPEAKER

شکشا تہا وڈگہانک گویشدا ملتہی  
(مولانا آزاد) - جناب مہن تحریک  
کرتا ہوں کہ سردار حکم سلکے جو  
اس سبھا کے ایک ممبر ہیں - سبھا  
کے قیدی اسپیکر چلے جائیں -

**(The Minister of Education and Scientific Research (Maulana Azad):** Sir, I move that Sardar Hukam Singh, a member of this Sabha, be chosen as the Deputy Speaker.)

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to second the Motion.